

ITEM NO.24 Court 14 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 3408/2019

(Arising out of impugned final judgment and order dated 03-01-2018 in CRLAP No. 4352/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MANJU

Respondent(s)

Date : 01-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Shwetank Sailakwal, Adv.
 Mr. Tanmaya Agarwal, AOR
 Mr. Wrick Chatterjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The respondent was convicted by the Trial Court of the offences under Sections 304B and 498A IPC and Section 4 of Dowry Prohibition Act and was awarded varying punishments including that of rigorous imprisonment for a term of ten years for offence under Section 304B IPC. The judgment of conviction was, however, upturned by the High Court and the respondent was acquitted. The judgment of the High Court is sought to be challenged by the State in this petition.

The sole respondent having not appeared despite service of regular notice and even after service of bailable warrants, this Court was constrained to issue non-bailable warrants to ensure his presence. As per the office report, it appears that after issuance of non-bailable warrants on 23.03.2022, the respondent surrendered before the Trial Court on 25.03.2022 and was taken into custody and sent to District Jail, Kannauj.

Today, in the present proceedings taken up in virtual mode, the respondent has been produced before us through video link from District Jail, Kannauj by Mr. Vishnu Kant Mishra, Jail Superintendent.

There being no lawyer appointed by the respondent, we would request the Supreme Court Legal Service Committee to provide him legal assistance with reference to the subject-matter of the present case.

List the matter on 11.04.2022

The respondent shall continue to remain lodged at District Jail, Kannauj until further orders of this Court.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)